

State	2003-04	2004-05	2005-06
Tamil Nadu	2401.69	2816.935	1659.958
Uttar Pradesh	1498.13*	1456.685	1467.420
Uttaranchal	473.36	1126.485	2643.835
West Bengal	243.00	243.00	3387.680
TOTAL:	29480.00	29999.99	35298.000

**Amendment to Land Acquisition Act, 1894**

2847. SHRI JAYANTILAL BAROT:

SHRI SURYAKANT BHAIACHARYA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there is any proposal to amend the Land Acquisition Act, 1894;

(b) if so, by when the proposed amendment Bill in this regard is likely to be introduced in Parliament;

(c) what objective would be achieved by amendment;

(d) whether State Governments have been asked for their comments or suggestions on the proposed amendment; and

(e) if so, whether any State Government has opposed the proposal of Government to delete Sections 38-44?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL): (a) to (e) A proposed draft of the Land Acquisition their views on some proposed amendments of the Land Acquisition Act, 1894 to make the acquisition process time-bound and effective. Responses of all State Governments have not been received. Accordingly, these proposals have not been finalized. It is, therefore, not possible to set out a time limit by which the amendment Bill is likely to be introduced in the Parliament.

**Selection Procedure of Schemes under NFWP**

†2848. SHRI MANGANILAL MANDAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) Since when the National Food for Work Programme (NFWP) is being implemented in Bihar;

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†Original notice of the question was received in Hindi.